

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1142  
ANSWERED ON:23.11.2007  
RELIEF AND INCIDENTAL ACTION REGARDING RAPE VICTIMS  
Adhalrao Patil Shri Shivaji;Deora Shri Milind Muri

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

e:

- (a) whether the Government proposes to introduce a scheme to provide monetary relief to victims of rape as reported in the Times of India dated November 6, 2007;
- (b) if so, the details thereof;
- (c) the time by which the said scheme is likely to be introduced;
- (d) whether Government proposes to introduce National Level Criminal Injuries Compensation Board;
- (e) if so, the details thereof;
- (f) whether Government further proposes some more stringent measures to deter rapists from indulging in such heinous crime; and
- (g) if so, the details thereof?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a),(b),(c),(d)&(e) A draft scheme having various provisions for the relief and rehabilitation of victims of rape is under the consideration of Ministry of Women and Child Development. It will not be possible at this stage to indicate any definite time- frame for the scheme to be introduced.

(f)&(g) A proposal to amend the legal provisions relating to rape is being processed by the Ministry of Home Affairs. The proposal is yet to be finalized.